

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P./100/509/2019
O.A./100/3657/2016

New Delhi, this the 3rd day of February, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**



1. Sanjay Singh
S/o Krishna Singh
R/o Flat No.N-203, Tirupati Paradise Complex,
245 Dr. B.C. Roy Road, Rajpur, P.O. Dakshin Jagaddal,
Kolkata-700151
2. Pankaj Kumar Sinha
S/o Mahendra Kumar Sinha
R/o Flat No.B-202, Tirupati Paradise Complex,
245 Dr. B.C. Roy Road, Rajpur, P.O. Dakshin Jagaddal,
Kolkata-700151
3. Subhojyoti Maitra
S/o Subrata Maitra
R/o D5/15, Indraloke Estate-II
Paikara, Kolkata-700002
4. Vinay Kumar Mehta
S/o Udit Mahto
R/o Flat No.4 (I), RBM Residency, Near Super Market
Majherpara, Krishnapur,
Kolkata-700102
5. Jay Shankar Ojha
S/o Shubh Narayan Ojha
R/o Flat No.N-202, Tirupati Paradise Complex,
245 Dr. B.C. Roy Road, Rajpur, P.O. Dakshin Jagaddal,
Kolkata-700151
6. Sunil Kumar
S/o Late Dinesh Prasad
R/o Flat No.C-202, Tirupati Paradise
245 Dr. B.C. Roy Road, Shyamkhola More, Rajpur,
Kolkata-700151
7. Pramod Kumar Behera
S/o Late Nakul Behera
R/o AF-19, CPWD Quarters, Baisakhi,
Sector-1, Salt Lake,
Kolkata-700064

8. Pragati
 W/o A.K. Rai,
 R/o 401 D4, Kendriya Vihar,
 Phase-II, Kolkata-700051

9. Souvik Mukherjee,
 S/o Swapan Mukherjee,
 R/o 635/1, R.B.C. Road,
 P.O.-Garifa, North 24 Paraganas,
 Kolkata-743166

...Petitioners/Applicants

(Through Shri Harsh Vardhan, Advocate)

Versus

1. Mr. Rajiv Mehrishi
 Comptroller and Auditor General of India,
 9, Deen Dayal Upadhyay Marg, New Delhi-110124
 (Through Mr. Rajiv Mehrishi)

2. Mr. Malladi Siva Subrahmanyam
 Principal Accountant General (G & SSA),
 1st Floor, Treasury Building, Kolkata-700001,
 West Bengal

3. Mr. A. Fani Rao,
 Deputy Director (Legal)
 Office of the Comptroller and Auditor General of India
 9 Deen Dayal Upadhyay Marg,
 New Delhi-110124

... Contemnors/Respondents

(Through Ms. Priya Barua for Shri Gaurang Kanth, Advocate)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman

This Contempt Case is filed alleging that the respondents did not implement the order dated 10.10.2018 passed by this Tribunal in OA 3657/2016.

2. Learned counsel for the respondents has placed before us a copy of an order dated 14.01.2020 through which the Hon'ble Delhi High Court stayed the operation of the order in the OA.



3. We close this contempt case leaving it open to the parties to work out their rights depending upon the outcome of the Writ Petition.



(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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